

Civil Suit No. 10741/16

Hari Chand Bhatia Vs M/s. KB Infrastructure


Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for parties.

None has joined today through VC. The court has waited till 12.30 PM. Even otherwise the matter is pending at the stage of plaintiff' evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 22-01-2021 for cross examination of PW1.


(Manish Sharma)

ADJ-01/West

THC/16-09-2020

Shriram Transport Finance Pvt Ltd Vs. Uday Bhan Dubey & Anr

16.09.2020

Fresh execution petition received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present : None.

(Mobile Number of Sh Manoj Kumar, Ld Counsel for the Decree Holder : 9811133644)

Nazir to report for 23-10-2020.

Nazir is also directed to intimate the Ld Counsel for the DH telephonically.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

Misc.No. 31/17

Pramila Yadav Vs Mohan Yadav.

Through Cisco Webex Video Conferencing

16.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Nitin Bhatt, Ld Proxy Counsel for the plaintiff.

Sh Dushyant Kumar Mahant, Id Counsel for the defendant.

Today, the matter is fixed for arguments on the restoration application filed by the plaintiff.

However, it has been informed by the Ld Proxy Counsel that the main counsel for the plaintiff has gone to his native village and is also not keeping well and, therefore, unable to join the proceedings today. He requests for an adjournment.

As prayed, now to come up on 03-10-2020 for arguments.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

Civil Suit No. 12074/16

Anita Singh Vs MS Shree Conveyor System Ltd.

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Nitin Garg, Ld Counsel for the plaintiff.

None for the defendant.

Ld Counsel for the plaintiff submits that he has filed an application under order 6 rule 17 CPC and had supplied the copy of the same to the defendant. However, the defendant has not filed any reply to the same as yet.

Put up for filing of reply to the application under order 6 Rule 17 CPC by the defendant and also for arguments on the same on 19-12-2020.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

Civil Suit No. 615/17

Jawahar Lal (Sr Citizen) Vs Veena Kumari & Ors.

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for parties.

None has joined today through VC. The court has waited till 1.00 PM. Even otherwise the matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 05-12-2020 for PE.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

Civil Suit No. 12075/16

Kamlesh Singh S/o UB Singh vs Shree N Coneyor System Ltd.

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Nitin Garg, Ld Counsel for the plaintiff.

None for the defendant.

Ld Counsel for the plaintiff submits that he has filed an application under order 6 rule 17 CPC and had supplied the copy of the same to the defendant. However, the defendant has not filed any reply to the same as yet.

Put up for filing of reply to the application under order 6 Rule 17 CPC by the defendant and also for arguments on the same on 19-12-2020.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

Civil Suit No. 8273/16

Raj Saluja Vs Rajesh Kapoor & Anr.

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for parties.

None has joined today through VC. The court has waited till 12.30 PM. Even otherwise the matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 20-01-2021 for PE.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

Civil Suit No. 8230/16

Akhilesh Chaubey Vs Sh BN Chaubey


Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for parties.

None has joined today through VC. The court has waited till 12.30 PM. Even otherwise the matter is pending at the stage of plaintiff' evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 19-01-2021 for PE.


(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 62/20

Jatinder Kumar Vs Rajbir Singh @ Rajvir Singh

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Aman Chawla, Ld Counsel for the DH.

DH is directed to file the calculation sheet on or before the next date of hearing. Put up on 15-01-2021.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

Civil Suit No. 401/20


Dinesh Lalwani vs Alka Chandwani & Anr

Through Cisco Webex Video Conferencing

16.09.2020

Present : Sh Raman Gandhi, Ld Counsel for the Plaintiff.

As prayed, put up on 17-09-2020 for further proceedings.


(Manish Sharma)

ADJ-01/West

THC/16-09-2020

Civil Suit No. 8629/16

Hari Chand Bhatia Vs Surinder Pal Singh Kochhar

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for parties.

None has joined today through VC. The court has waited till 12.30 PM. Even otherwise the matter is pending at the stage of plaintiff' evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 22-01-2021 for cross examination of PW1.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

Ld. Counsel for the Plaintiff submits that therefore, defendant no. 1 should be restrained from creating any third party interest or parting away with the possession of the Suit Property in favour of any third party. Ld Counsel for the defendant nos. 1 & 2 affirm that Defendant No. 1 is in possession and further state that they have no objection if any order is passed by this court maintaining the status quo. In view of the above, let the status quo with respect to the title and possession of the Suit Property be maintained qua all the parties till the next date of hearing.

As prayed by the Ld Counsel for the Plaintiff, let written statement be filed by the defendants within the stipulated time and advance copy of the same be supplied to the counsel for the plaintiff at least one week prior to the next date of hearing.

Put up for further proceedings on 07-11-2020.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

Civil Suit No. 324/20

Akhil Saxena Vs Praveen Gulati

Through Cisco Webex Video Conferencing

16.09.2020


Present : Sh Rakesh Wadhwa, Ld Counsel for the Plaintiff.

Sh Yugal, Proxy Counsel for the Defendant no.1.

Sh Ranjit Singh Sahani, Ld Counsel for Defendant no. 2.

Proxy Counsel for the Defendant no. 1 seeks passover as the main counsel is busy.

It is now 11.15 AM. Let the matter be put up at 12.30 PM.


(Manish Sharma)

ADJ-01/West

THC/16-09-2020

At 12.30 PM

Present : Sh Rakesh Wadhwa, Ld Counsel for the plaintiff.


Sh Varun Tyagi, Ld Counsel for defendant no.1.

Sh Ranjit Singh Sahani, Ld Counsel for defendant no. 2.

The matter is taken up again.

Heard.

Ld. Counsel for Defendant No. 2 has filed reply to the application of plaintiff u/o 39 rule 1& 2 alongwith supporting documents through email. Hard copy of the same be filed within fifteen days of the reopening of the Courts.



Defendant nos. 1 & 2 are directed to file their written statements within the stipulated period alongwith replies to application under order 39 Rules 1 & 2 CPC.

It is submitted by the Ld Counsel for the Plaintiff that the Plaintiff is the sole and absolute owner of property bearing number B-1/263, Ground Floor along with Mezzanine floor, Paschim Vihar New Delhi (hereinafter referred to as the "Suit Property"). The plaintiff has also filed the site plan for the same. The suit property is bequeathed to plaintiff, by way of a registered Will dated 5-08-2010, by the erstwhile owner Ms. Rama Mehra who was the family friend of the Plaintiff. After the death of Ms. Rama Mehra on 7-12-2017, the Plaintiff became the sole and absolute owner of the Suit Property by virtue of the said Will dated 5-08-2010, and later the plaintiff obtained probate order in respect of the said Will vide Judgment/ Order dated 31-01-2020 passed by the Court of Ms. Savitri, Ld ADJ-02 (West), Tis Hazari Court.

The Plaintiff is unmarried and issueless. Defendant no. 2 is the nephew of the plaintiff, after the unfortunate and untimely death of father of defendant no. 2, the plaintiff has raised defendant no. 2 as his own son. Defendant no. 2 also treats the plaintiff as his father; the Defendant no. 2 was also looking after and taking care of the Suit Property at behest of the Plaintiff.

Defendant No. 1 was the close friend of Defendant No. 2. Defendant no. 1 told to defendant no. 2 that he knows some of the prospective buyers who are interested in purchasing the suit property at a very lucrative price.

Defendant no. 1 and defendant no. 2 entered into a settlement agreement dated 3-12-2018 qua the sale of the Suit Property to some third person through defendant no. 1 with the knowledge and consent of the Plaintiff. The said Settlement Agreement dated 3-12-2018 is without consideration and is an unregistered document. The possession of the Suit Property was also handed over to the Defendant No. 1 in good faith for showing it to the Prospective Buyers. Now the Defendant No. 2 is threatening the Plaintiff to dispose of the Suit Property against the will of the Plaintiff, and create third party interest in it.

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Misc. No. 42/20

Sunil Kumar Vs Ravinder Kumar & Anr.

Through Cisco Webex Video Conferencing

16.09.2020

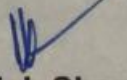
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Bharat Gupta, Ld Counsel for the Plaintiff.

Ms Sunita, Ld Proxy Counsel for the Defendant.

Ld Counsel for the Plaintiff requests for an adjournment.
Same is granted.

Now, to come up for the purpose fixed on 11-12-2020.


(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 1101/19

HDB Financial Services Ltd Vs Mr Bhupinder Singh

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh SK Singh, Ld Counsel for the DH.

Sh Deepak Ranjan, Ld Counsel for the JD.

Ld Counsel for the DH submits that he has already submitted the calculation sheet.

Put up for the purpose fixed on 08-01-2021.

(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 63/20

HDFC Bank Ltd Vs Pallavi Singh

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Ld Counsel for the DH is directed to file the calculation sheet on or before the next date of hearing. Put up on 15-01-2021.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 66/20

HDB Financial Services Ltd Vs. Rathi Trading Co. & Ors.

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Ld Counsel for the DH is directed to file the calculation sheet on or before the next of hearing. Put up on 15-01-2021.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 1210/19

AVANSE Financial Services Ltd Vs Janak Medicos & Ors.

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for the purpose fixed on 8.01.21



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 544/19

Indusind Bank V/s. Manohar Lal


Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Pankaj Kumar, Ld Counsel for the DH.

DH is directed to file of the calculation sheet on or before the next date of hearing. Put up for the purpose fixed on 15-01-2021.


(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 559/19

M/s Tata Motors Finance Ltd Vs Satbir Singh

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

None for the JD.

Steps not taken by the DH for bringing on record the new Authorized Representative. DH is directed to take steps for bringing new AR on record. Put up for the purpose fixed on 15-01-2021.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 1287/18

Sidharth Sapra Vs Ravi Kumar Yadha & Anr.

Through Cisco Webex Video Conferencing

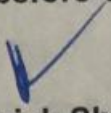
16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

JD is reportedly unserved.

Counsel for the DH has not filed the fresh address of the JD. Let the same be filed by the counsel for the DH before the next date of hearing. Put up on 08-01-2021.


(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 467/19

India Infoline Finance Ltd Vs Jha Enterprises & Anr.

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to file of the calculation sheet on or before the next date of hearing. Put up for the purpose fixed on 08-01-2021.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 243/19

HDFC Bank Vs Kanhaiya Lal Aggarwal

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

Put up for the purpose fixed on 08-01-2021.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 1103/18

Naveen Ahuja Vs Shiv Kumar

Through Cisco Webex Video Conferencing


16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to file the calculation sheet on the next date of hearing. Put up on 15-01-2021.

At this stage, Sh. Sunil Dutt, Ld Counsel for the DH has also appeared and he has been notified of the order passed today.


(Manish Sharma)

ADJ-01/West

THC/16-09-2020

M. EX No. 18/18

M/s. Polychem Ltd Vs Conarc India & Anr.

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Raaj Malhotra and Ms Abha Malhotra, Ld Counsels for the DH.

Objector Ms Archana has filed an application under section 151 CPC for recalling of the order dated 16-12-2016 and for restoration of the execution petition.

Counsels for the DH submit that the DH has not received the copy of the aforesaid application. Let copy of the same be supplied to the DH by the Objector.

Put up for filing of reply/ arguments on the same on 20-11-2020.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 596/18

HDFC Bank Ltd Vs Kusum Lata

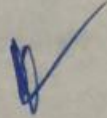
Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for the purpose fixed on 15-01-2021.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 445/18

HDFC Bank Vs Arvinder Singh Chohan


Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to file calculation sheet on the next date of hearing. Put up on 15-01-2021.


(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 446/18

HDFC Bank Vs Parteek Mehndiratta

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the DH.

DH is directed to file calculation sheet on the next date of hearing. Put up on 15-01-2021.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 595/18

HDFC Bank Vs Mohd Imran

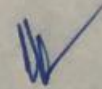
Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for the purpose fixed on 15-01-2021.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 602/18

HDFC Bank Ltd Vs Gurdeep Singh

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Gurdeep Singh, Ld Counsel for the DH.

Ld Counsel for the DH is directed to file fresh address of the JD. Put up on 15-01-2021.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 444/2018

HDFC Bank Vs. Gurpreet Singh

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Gurdeep Singh, Ld Counsel for the DH.

DH is directed to furnish fresh address of the JD.

Put up for the purpose fixed on 15-01-2021.

(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 359/18

HDFC Bank Vs Akhtar Mansoori

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Gurdeep Singh, Ld Counsel for the DH.

Warrant of attachment could not be issued due to the limited functioning of the Nazarat Branch.

Put up for the purpose fixed on 15-01-2021.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 245/18

Kotak Mahindra Bank Limited Vs Satnam Singh

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Gaurav Rathore, Ld Counsel for the DH.

Warrant of attachment could not be issued due to the limited functioning of the Nazarat Branch.

Put up for the purpose fixed on 15-01-2021.

(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 350/18

M/s. Reliance Commercial Finance Ltd Vs Vijay

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for the purpose fixed on 15-01-2021.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 280/18

M/s Modline Finstock Pvt Ltd. Vs Kishan Lal & Ors.

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for the purpose fixed on 15-01-2021.

(Manish Sharma)

ADJ-01/West

THC/16-09-2020

Ex. No. 228/17

Sunil Kumar Vs Ravinder Kumar & Ors.

Through Cisco Webex Video Conferencing

16.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Bharat Gupta, Ld Counsel for the DH.

Ms Sunita, Ld Proxy Counsel for the JD.

Ld Counsel for the DH requests for an adjournment. Same is granted.

Now, to come up for purpose fixed on 11-12-2020.


(Manish Sharma)

ADJ-01/West

THC/16-09-2020

EX No. 90/18

HDFC Bank Vs. Dhamender Som Parkash

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Gurdeep Singh, Ld Counsel for the DH.

Warrant of attachment could not be issued due to the limited functioning of the Nazarat Branch.

Put up for the purpose fixed on 15-01-2021.



(Manish Sharma)

ADJ-01/West

THC/16-09-2020

Ex. No. 61050/16

Mohinder Singh Vs Suman Bhatia

Through Cisco Webex Video Conferencing

16.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the petitioner.

Sh Anuj Jain alongwith Sh Sonu Pandey, Ld Counsels for the Prospective Respondent / Bank.

Put up for the purpose fixed on 08-01-2020.


(Manish Sharma)

ADJ-01/West

THC/16-09-2020